

ईश्यू करते हैं वह सभी यह तर्क प्रस्तुत करते हैं कि वह धान मेरिट लाइसेंस उन्होंने दिए हैं। तो इस बात को ध्यान में रखते हुए कि लाइसेंस की इजारेदारी एक आदमी के पास न हो, अनुचित ढंग से लाइसेंस कोई प्राप्त न करे और जो लाइसेंस प्राप्त करे उसका ठीक तरह से उपयोग करे, यह बात भविष्य में भी रहे और अगर इस बीच में भी जब कि जांच चल रही है, बिरला हाउस को लाइसेंस दिए जाते रहेंगे तो इससे देश में यह भावना पैदा होगी कि सरकार बिलकुल मज़ाक कर रही है कि एक तरफ तो जांच चल रही है और दूसरी तरफ उन्हें लाइसेंस भी ईश्यू करती जा रही है, इस बात को ध्यान में रखते हुए क्या माननीय मंत्री जी इस बात का कष्ट करेंगे कि उनका विभाग खुद केन्द्रीय सरकार के अन्य विभागों को यह सर्कुलर दे कर के रिक्वेस्ट करे और सूबा सरकारों से भी रिक्वेस्ट करे कि जब तक यह जांच होती है तब तक बिरला हाउस को फर्बर लाइसेंस नहीं दिए जायेंगे? अगर आपको कठिनाई होती है तो क्या आप प्रधान मंत्री से दरखास्त करेंगे कि वह ऐसा करें? अगर आपको इसमें दिक्कत होती है कि आप दूसरी मिनिस्ट्रीज को सब को नहीं कर सकते और सबों को नहीं कर सकते तो क्या उनसे इसके लिए रिक्वेस्ट करेंगे?

श्री फ़ख़रुद्दीन अली अहमद : इस वक्त तो सबाल इतना हमारे सामने है कि यह कमेटी जो बनाई गई है इसको काम करने में क्या क्या सहुलियतें दी जा रही हैं? मेरी समझ में नहीं आता कि दूसरे ब्वेशचन का इससे क्या ताल्लुक है?

SHRI S. KUNDU : This committee was set up consequent on a discussion on the Hazari Report. The main point of the Report was that the concentration of economic power in certain groups, particularly the Birla group, has also worked against the proper functioning of democracy in this country. But in the terms of reference, there is no mention about this aspect. There has been an allegation that the Birlas have about 40—60 MPs here. How will

the existing terms of reference be useful in investigating matters in the light of the revelations made in the Hazari Report?

SHRI F. A. AHMED : I have said what the Committee has done so far. The terms of reference have also been given. I do not know how this question arises. The question was whether the Committee has met, if not why it has not met and why Government are not co-operating with it and so on.

MR. SPEAKER : How many members belong to that lobby? How does he know? Everybody denies. That is the difficulty.

श्री भोगेन्द्र झा : अध्यक्ष महोदय, डा० हजारी रिपोर्ट के मुताबिक जो प्राइमाफेसी तथ्य सामने आये हैं, उनसे यह साबित होता है कि गलत तरीके से लाइसेंस दिये गये हैं—खास कर बिरला फर्मों को और यह जांच ठाकुर कमेटी के जरिये की जा रही है। इस कमेटी को सहुलियत देने के लिये तथा इस दृष्टि से कि जांच के कार्य में कोई रुकावट न डाल सके, क्या सरकार कोई ऐसा कदम उठा चुकी है या उठाने जा रही है कि जिन अफसरों ने लाइसेंस दिये हैं, उनको या तो भ्रष्टाचार कर दिया जाय या कम से कम उन विभागों से हटा दिया जाय, जिससे कि तथ्यों को दबाया न जा सके, उनके नीचे के अफसरों पर दबाव न डाला जा सके और इस तरह से जांच के काम में कोई बाधा न पड़े?

श्री फ़ख़रुद्दीन अली अहमद : सरकार ने कमेटी को पूरे अख्तियारात दिये हैं कि वे हर एक कागज़, जिनकी वह ज़रूरत समझते हैं, मंगवा सकते हैं, देख सकते हैं, जांच कर सकते हैं। इसके अलावा इस कमेटी का स्टाफ़ उस स्टाफ़ से अलग है और इस तरह से वे बिलकुल अलग काम कर रहे हैं।

WRITTEN ANSWERS TO QUESTIONS CONSUMER INDUSTRIES IN THE PUBLIC SECTOR

*847. SHRI KAMESHWAR SINGH :
SHRI GHAYOOR ALI KHAN :
SHRI KEDAR PASWAN :
SHRI J. B. SINGH :

Will the Minister of INDUSTRIAL
DEVELOPMENT AND COMPANY

AFFAIRS be pleased to refer to the reply given to Starred Question No. 848 on the 30th June, 1967 and state :

(a) whether adequate measures have since been taken to start the manufacture of consumer goods in the public sector;

(b) if, so the details thereof; and

(c) the time by which the production will start?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) to (c). Although a final view on the likely provision in the Fourth Five-Year Plan for the consumer goods Industries and the nature of schemes that would be included in the public sector is yet to emerge, the implementation of the continuing schemes is progressing. The synthetic drug plant at Sanatnagar and the antibiotics plants at Rishikesh have gone into production. The ophthalmic glass project and the security paper mills are in a fairly advanced stage of completion. Two cement plants have been taken up for construction by the Cement Corporation of India. Hindustan Photo Films, Ootacamund commenced production of Cine Film Positive (Black and white) and X-Ray Films in January, 1967. Active steps are being taken to set up additional capacity for cement paper and newsprint in the Public Sector.

IMPORT OF SYNTHETIC YARN

*848. **DR. RANEN SEN:** Will the Minister of COMMERCE be pleased to state:

(a) whether the association of man-made fibre industry has criticised Government's policy on import of synthetic yarn;

(b) if so, what are the points of criticism; and

(c) Government's reaction thereto ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) Yes, Sir.

(b) The Association of Man-made Fibre Industry have pointed out that Government ought to have made a proper and realistic assessment of the requirement of synthetic (nylon) yarn needed by the Man-made fibre weaving industry based on the number of powerlooms actually working over a period of time and that huge imports of nylon yarn of the order of Rs. 33 crores are bound to

disrupt the economy of the indigenous fibre and yarn producing industry.

(c) The criticism is not justified as the total demand is estimated at 10 million Kgs. while the production in the country comes to about 2.4 million Kgs.

NEW FACTORIES IN RAJASTHAN

*849. **SHRI D. N. PATODIA:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of Rajasthan have requested the Central Government for the installation of a scooter factory, a heavy electrical plant and two fertiliser factories in the State;

(b) if so, when the requests were received;

(c) whether any decision has been taken in this regard; and

(d) if so, when it is likely to be taken ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) and (b). Government have not received any proposal from the Government of Rajasthan for establishing heavy electrical plant of fertiliser factories in that State. An application for the establishment of a factory in Rajasthan for the manufacture of scooters was received from the Government of Rajasthan (State Enterprises Department) Jaipur on the 30th August, 1965.

(c) Not yet, Sir.

(d) A final decision on all pending applications for the manufacture of scooters including the one received from the Government of Rajasthan is likely to be taken by the middle of March, 1968.

ABOLITION OF RAILWAY BOARD

*853. **SHRI RABI RAY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether he is aware of the public demand to do away with the Railway Board; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) and (b). There have been suggestions by some Honourable Members in the Parliament to